

IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL,
WEST BLOCK NO.2, R.K. PURAM, NEW DELHI-110066

BENCH-DB

COURT –III

Service Tax Appeal No.ST/1110/2011-ST [DB]

[Arising out of Order-in-Appeal No. 09 (ST)/RPR-II/2011 dated 15.04.2011 passed by the Commissioner (Appeals), Customs & Central Excise, Raipur-II]

C.C.E., Raipur

...Appellant

Vs.

M/s. Indian Coffee Workers Co-op. Society Ltd.

... Respondent

Present for the Appellant : Mr. Ranjan Khanna, D.R.

Present for the Respondent: None

Coram: HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)
HON'BLE MR. B.RAVICHANDRAN, MEMBER (TECHNICAL)

Date of Hearing/Decision: 07/03/2017

FINAL ORDER NO. 52343/2017

PER: S.K. MOHANTY

This appeal is directed against the Order-in-Appeal No. 09 (ST)/RPR-II/2011 dated 15.04.2011 passed by the Commissioner (Appeals), Customs & Central Excise, Raipur-II.

2. As per Instructions issued by C.B.E.C. dated 17.12.2015 from file F.No. 390/Misc./163/2010-JC, the appeal is not maintainable due to the monetary limit.

3. Therefore, the appeal filed by the Revenue is dismissed.

[Dictated and pronounced in the open Court]

(B. RAVICHANDRAN)
MEMBER (TECHNICAL)

(S.K. MOHANTY)
MEMBER (JUDICIAL)